

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 698/2013

DATE OF ORDER: 30.05.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Sonu Sharma S/o Shri Mahesh Babu, aged about 23 years, R/o Village & Post Bandh Baretha, Tehsil Bayana, District Bharatpur, Rajasthan – 321405.

....Applicant

Mr. C.B. Sharma, counsel for applicant.

VERSUS

1. Union of India through Secretary to the Government of India, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, New Delhi.
2. Staff Selection Commission, Government of India through its Secretary, New Delhi.
3. Staff Selection Commission (CR), Government of India through its Director, 21-23, Lowther Road, Allahabad – 211002.

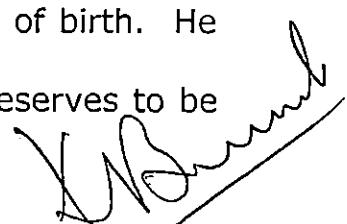
....Respondents

Mr. S.S. Sharma, proxy counsel for
Mr. Rajendra Vaish, counsel for respondents.

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

Heard. The applicant challenges his non-selection on the ground that he belongs to rural area and his parents are not literate. In such backdrop of the matter, his date of birth came to be entered into the records wrongly but he even then does not want to raise a dispute with regard to his date of birth. He says that since his application was registered he deserves to be



considered by granting relaxation of age for a day as he fails short of one day.

2. We have gone through the Annexure A/1 and Annexure A/2 and did not find that there is any provision for age relaxation as if relaxation can be given for one day then what is the problem in giving for one week? In such circumstances, the applicant is not eligible for age relaxation. This is the reason for the respondents to rejecting his candidature. We find that the candidature of the applicant has been rejected for good grounds. Therefore, there is no merit in the Original Application and it is dismissed accordingly. No costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)
JUDICIAL MEMBER

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